

(b) whether Government has noticed about the advertisements published in the country to attract and admit Indian students; and

(c) if so, whether Government has any schemes to check fraudulent activity in this sector and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Association of Indian Universities (AIU) had undertaken a study on “Foreign Education Providers in India” and published its finding in 2012. As per the study there were 635 Foreign Education Providers (FEP) operating in India under different modes of which; (a) 440 were operating from their respective home campuses (b) 04 were operating in India with their own campuses (c) 60 were operating under programmatic collaboration (d) 54 were operating under twinning programmes and (e) 77 under arrangements other than twinning / programmatic collaboration. The study was based *inter-alia* on advertisements on FEPs released in 18 national and regional newspapers.

(c) At present there is no law which allows the entry and operation of FEPs in India. The University Grants Commission (UGC) has not permitted any foreign educational institution to set up a campus in India.

However, the UGC has notified the UGC (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations 2012 under which Indian higher educational institutions can enter into twinning, collaborative arrangement with foreign institutions. The UGC has also provided for penalties to be meted out to the educational institutions in case of violation of provisions enshrined in the regulations.

#### **Increase in seats for undergraduate programmes in Delhi University**

1497. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry intends to increase the number of seats in Delhi University for undergraduate programmes and if so, the details thereof; and

(b) whether the Ministry intends to introduce a new criterion of eligibility for undergraduate programmes in Government funded universities other than the required minimum percentage marks and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Central Universities are autonomous institutions governed under the provisions of their Act, Statutes and Ordinances

thereunder. The statutory bodies of the Central Universities are competent to decide the number of seats for each course, keeping in view the availability of various resources.

(b) No such decision has been taken by Ministry of Human Resource Development in this regard.

#### **Vice Chancellors of universities**

1498. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many Central and State universities are there in the country today, the details thereof, State-wise;

(b) how many Vice Chancellors of these universities belong to the SCs, STs and the OBCs;

(c) whether the proportion is satisfactory; and

(d) if not, what steps the Ministry would take to improve the situation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) As reported by the University Grants Commission, there are 46 Central Universities and 332 State Universities in the country as on date. State-wise details of these Universities is given in the Statement (*See below*).

(b) No such information in respect of Vice Chancellors of Central Universities belonging to the SCs, STs and OBCs category is maintained either by the Ministry of Human Resource Development or the UGC. As regard State Universities, Administrative matters are the responsibility of the concerned State Governments and such information is not maintained Centrally.

(c) and (d) Does not arise in view of (b) above.

#### **Statement**

##### *State-wise list of Central and State Universities*

Sl. No.	Name of the States/UTs	No. of Central Universities	No. of State Universities
1	2	3	4
1	Andhra Pradesh	—	20